

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Carav Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated . 22/12/05

Registration No. C.R. 2610...

..... *Disha Banerjee* .. Applicant (s)

VERSUS

..... *Shri. K.L. Kachi* .. Respondent (s)

A copy of the ORDER dated 16/12/05 passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

16.12.2005

Applicant by Shri K.L. Kachi on behalf of
Shri M.R. Chandra.

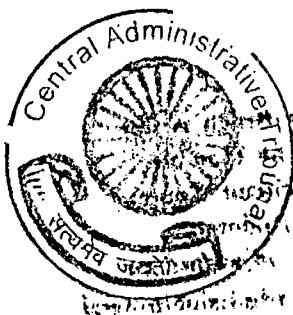
Heard the learned counsel for the applicant.

This CCP is moved by the applicant to initiate contempt proceedings under the Contempt of Courts Act, for non-compliance of the order of the Tribunal dated 16th March, 2005 passed in OA No. 524/2004. The learned counsel for the respondents Shri M.N. Banerjee, Standing counsel for Railways submitted that the Hon'ble High Court of MP has directed the respondents to file the ~~xxx~~ review in the Tribunal. The learned counsel for the ~~xxx~~ respondents thus submitted that this CCP has become infructuous. The learned counsel for the applicant did not oppose to it.

Accordingly, the CCP is dismissed as
infructuous.

Sd/—
(Madan Mohan)

Sd/—
(M.P. Singh)
VC



प्रतिलिपि

उप रजिस्ट्रार
DY. REGISTRAR
केन्द्रीय प्रशासनिक अधिकारण
CENTRAL ADMINISTRATIVE TRIBUNAL
जबलपुर बेंच, ज. लंगर
JABALPUR BENCH, JABALPUR

H.S. 22/12/05